COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 365 OF 2018 &</u> IA NOS. 1627 OF 2018 & 250 of 2019

Dated: 20th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lalitpur Power Generation Company Limited Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Basava P. Patil, Sr. Adv.

Mr. Upendra Prasad Ms. Neha Garg Mr. Sanjeev Singh Mr. Brij Mohan

Counsel for the Respondent (s) : Mr. Sachin Dubey for

Mr. C.K. Rai for R-1

Ms. Puja Priyadarshini

Mr. Nived Veerapanani for R-2

Mr. Rajeev Srivastava for UPPCL

ORDER

IA No. 250 of 2019 (for condonation of delay in filing rejoinder)

The learned counsel, appearing for Appellant submitted that there is a delay of 41 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the rejoinder may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we

find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

APPEAL NO. 365 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

List this matter for hearing in <u>Special Bench on 08.03.2019</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
pr/ss

(Justice N.K. Patil)
Judicial Member